

C. A. T. Bench, JAIPUR

Date of Order	RA-47/93	Orders
8-7-93	<p>I have gone through the contents of RA-47/93 in OA-127/93. In our judgment dated 18.3.1993 a balanced view has been taken and without giving any directions regarding promotion of the petitioner as JTO, we have safeguarded his interest by providing that he should be sent provisionally for phase-2 training. The respondents have been given option to take a decision on the basis of departmental inquiry pending against him. The view that once a decision has been taken to initiate departmental inquiry, promotion would be incongruous as has been reiterated by the Apex Court in many recent judgments.</p> <p>In view of the above and in view of the fact that there is no error apparent on the face of the judgment, the review application is liable to be rejected.</p> <p>B. N. Dhoundiyal (B. N. Dhoundiyal) Member (A)</p> <p>Hon'ble V.C. <u>Jodhpur Bench</u></p> <p><i>alham</i></p> <p>Cir. att. do. Jr. aff. & verified circled 5094 & 5095 Date 21-7-93.</p> <p><i>g</i></p>	